ABSTRACT OF THE PROCEEDINGS

OF THE

Council of the Governor General of India,

LAWS AND REGULATIONS

Vol. XXXVI

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THE COUNCIL OF THE GOVERNOR GENERAL OF INDIA:

ASSEMBLED FOR THE PURPOSE OF MAKING

LAWS AND REGULATIONS

1897

VOLUME XXXVI





CALCUTTA

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Proceedings of the Council of the Governor General of India, assembled for the purpose of making Laws and Regulations under the provisions of the Indian Councils Acts, 1861 and 1892 (24 & 25 Vict., cap. 67, and 55 & 56 Vict., cap. 14).

The Council met at the Viceregal Lodge, Simla, on Thursday, the 2nd September, 1897.

PRESENT:

His Excellency the Earl of Elgin, Viceroy and Governor General of India, P.C., G.M.S.I., G.M.I.E., LL.D., presiding.

His Excellency Sir G. S. White, G.C.I.E., G.C.B., V.C., Commander-in-Chief in India.

The Hon'ble Sir J. Westland, K.C.S.I.

The Hon'ble Sir J. Woodburn, K.C.S.I.

The Hon'ble M. D. Chalmers.

The Hon'ble Major-General Sir E. H. H. Collen, K.C.I.E., C.B.

The Hon'ble A. C. Trevor, C.S.I.

The Hon'ble Nawab Sir Amir-ud-Din Ahmad Khan, K.C.I.E., Bahadur, Fakharuddoulah, Chief of Loharu.

The Hon'ble Sir H. T. Prinsep, KT.

The Hon'ble H. E. M. James.

STAGE-CARRIAGES ACT (1861) AMENDMENT BILL.

The Hon'ble SIR JOHN WOODBURN moved for leave to introduce a Bill to further amend the Stage-Carriages Act, 1861. He said:—"The Act is an old one of 1861, and it has been worked apparently easily and with satisfaction to the community at large for a long time. It has, however, now been brought to notice by the Government of the North-Western Provinces and Oudh that in some respects the Act is defective. They have discovered, for example, that the Act does not apply to the case of Stage-carriages which are licensed for a journey shorter than twenty miles; and they have discovered that it does not give validity to the rules which have been passed by the Local Government for regulating the distance to which stage horses may ply, and for enforcing sundry conditions which have from time to time been entered in the licenses under which Stage-carriages may ply. It was a surprise to myself to learn that the Act of 1861 does not cover these particular matters; but as it has been brought to

[Sir John Woodburn.] [2ND SEPTEMBER, 1897.]

notice it has been decided that not only in the North-Western Provinces but in other provinces also the Act should be supplemented by provisions which will give authority and validity to regulations such as those I have described. It is with that object that the few amendments which are detailed in the Bill have been prepared."

The motion was put and agreed to.

The Hon'ble SIR JOHN WOODBURN introduced the Bill.

The Hon'ble SIR JOHN WOODBURN moved that the Bill and Statement of Objects and Reasons be published in the Gazette of India in English and in the local official gazettes in English and in such other languages as the Local Governments think fit.

The motion was put and agreed to.

The Council adjourned to Thursday, the 23rd September, 1897.

J. M. MACPHERSON,

SIMLA;

The 3rd September, 1897.

Secretary to the Government of India,

Legislative Department.

NOTE.—The Meeting of Council which was fixed for the 12th August, 1897, was subsequently postponed to the 2nd September, 1897.